

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT No. I

Service Tax Appeal No.70370 of 2017

(Arising out of Order-in-Original No.13/Commissioner/ST/Noida/2016-17
dated 23/01/2017 passed by Commissioner of Service Tax, Noida)

M/s Interarch Building Products Pvt. Ltd.Appellant

(Plot No. B-30, Sector-57 Noida-201301 U.P.)

VERSUS

The Commissioner, Service Tax, NoidaRespondent

(Renu Tower, C/56/42, Sector-62, Noida)

APPEARANCE:

Absent on Call for the Appellant

Shri B. K. Jain, Authorised Representative for the Respondent

CORAM:

HON'BLE SMT. ARCHANA WADHWA, MEMBER (JUDICIAL)

HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. - 70006 / 2020

Date of Hearing : 06 January, 2020

Date of Decision : 06 January, 2020

PER: ARCHANA WADHWA

On matter being called, neither anybody appeared nor is there any adjournment request in spite of notice of hearing having been sent to them well in advance.

2. We also find that the matter has been repeatedly coming up on Board and the appellant was unrepresented on all the dates. It seems that the appellant is not interested in pursuing

the appeal. Accordingly, the same is dismissed for non-prosecution with liberty to the appellant to apply for restoration on sufficient cause being shown for non-appearance.

(Dictated and pronounced in open court)

**Sd/-
(Archana Wadhwa)
Member (Judicial)**

**Sd/-
(Anil G. Shakkarwar)
Member (Technical)**

Lks